,

SHRI BHUPESH GUPTA: I am not at all speaking on your ruling. I promise you whenever I wish to make a personal explanation, I shall bring it to you in writing, have it initialled by you and then read it. I will not read it unless you have initialled it. But may I ask you one thing? When Mr. Morarji Desai says so many things against us—I ignore it personally and gets away with it instead of answering the points that we make, the concrete things that we say—he said Bhupesh Gupta is a law unto himself. Have you noted it in the proceedings? Have you told your Finance Minister....

SHRI DAHYABHAI V. PATEL (Gujarat) : What was wrong in that? Do you observe the rules ?

SHRI BHUPESH GUPTA: If you think, Sir, that according to you also it is a fact, then I have nothing to say. I am not saying you are indulging in it, but because it was Mr. Morarji Desai I feel ruling, reading, half text, full text, all is coming. We are called traitors and many other things, nothing is coming. Therefore, I say: hold the scale even between us.

## PAPERS LAID ON THE TABLE

NOTIFICATION OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : Sir, I bcg to lay on the Table, under section 159 of the Customs Act, 1962, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), together with Explanatory Memoranda thereon :—

- (i) Notification G. S. R. No. 443, dated the 19th February, 1969 (in English).
- (ii) Notification G. S. R. No. 444, dated the 19th February, 1969 (in Hindi).
- (iii) Notification G. S. R. No. 403, dated the 22nd February, 1969 (in English).
- (iv) Notification G. S. R. No. 404, dated the 22nd February, 1969 (in Hindi).
- [Placed in Liabrary. See No. LT 259/69 for (i) to (iv).]
- (v) Notifications G. S. R. Nos. 507-512, dated the 26th February, 1969 (in English).

- (vi) Notification G. S. R. No. 513, dated the 26th February, 1969 (in English).
- (vii) Notification G. S. R. No. 514, dated the 26th February, 1969 (in Hindi).

[Placed in Library. See No. LT-362/69 for (v) to (vi).]

ANNUAL REPORT (1967-68) AND ACCOUNT<sup>8</sup> OF THE INDIAN OIL CORPORATION AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): Sir, I beg to lay on the Table, under subsection (1) of section 619A of the Companies Act, 1956, a copy each of the following papers:--

- (i) Annual Report and Accounts of the Indian Oil Corporation Limited for the year 1967-68, together with the Auditor's Report on the Accounts.
- (ii) Review by Government on the the working of the Corporation.
- [Placed in Library. See No. LT-261/69 for (i) and (ii).]

EXTENSION OF TIME FOR PRESEN-TATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE CON-TEMPT OF COURTS BILL, 1968

SHRI M. P. BHARGAVA (Uttar Pradesh) : Sir I move :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate their procedure in relation thereto be extended up to the last day of the Sixty-ninth Session of the Rajya Sabha."

The question was put and the motion was adopted.

MR. CHAIRMAN : Now the Railway Budget.

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair]

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